- No. L-1/18/2010-CERC-Pt, dated the 21st February, 2014, publishing Corrigendum to Notification No. L-1/18/2010-CERC, dated the 6th January, 2014.
- (2) No- L-1/132/2013-CERC-Pt, dated the 17th February, 2014, publishing Corrigendum to Notification No. L-1/132/2013-CERC, dated the 6th January, 2014.

[Placed in Library. See No. L.T. 762/16/14]

- (3) No. L-1/94/CERC/2011, dated the 21st March, 2014, publishing the Central Electricity Regulatory Commission (Terms and Conditions for Tariff Determination from Renewable Energy Sources) (First Amendment) Regulations, 2014.
- No. L-1/13/2010-CERC, dated the 9th April, 2014, publishing the Central Electricity Regulatory Commission (Power Market) (First Amendment) Regulations, 2014.

[Placed in Library. See No. L.T. 761/16/14]

- II. A copy each (in English and Hindi) of the following papers:-
 - (a) Annual Report and Accounts of the Bureau of Energy Efficiency (BEE), New Delhi, for the year 2012-13, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Bureau.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 736/16/14]

I. Notifications of the Ministry of Road Transport and Highways

II. MoU between Government of India and Kamarajar Port Limited

सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री तथा पोत परिवहन मंत्रालय में राज्य मंत्री (श्री कृष्ण पाल) : उपसभापति महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:-

`I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Road Transport and Highways, under Section 10 of the National Highways Act, 1956:—

- S.O. 638 (E), dated the 29 March, 2012, regarding acquisition of land, with or without structure, from K.M. 379.100 to K.M. 460.700 (Project Change) (Cherthalai - Oachira Section) on National Highway No. 47 in Alapuzha District in the State of Kerala.
- (2) S.O. 1368 (E), dated the 18 June, 2012, regarding acquisition of land, with or without structure, from K.M. 2.750 to K.M. 37.800 (Dindigul Theni Kumuli Section) on National Highway No. 45 Extension in Dindigul District in the State of Tamil Nadu.
- (3) S.O. 1809 (E), dated the 14 August, 2012, regarding acquisition of land, with or without structure, from K.M. 148.000 to K.M. 171.200 (Kannur Section) on National Highway No. 17 in Kannur District in the State of Kerala.
- (4) S.O. 2207 (E), dated the 18 September, 2012, regarding acquisition of land, with or without structure, from K.M. 17.200 to K.M. 104.000 (Kasaragod Section) on National Highway No. 17 in Kasaragod District in the State of Kerala.
- (5) S.O. 2638 (E), dated the 30 October, 2012, regarding acquisition of land, with or without structure, from K.M. 11.000 to K.M. 53.685 (Chennai Vijayawada Section) on National Highway No. 5 in Tiruvallur District in the State of Tamil Nadu.
- (6) S.O. 2857 (E), dated the 7 December, 2012, regarding acquisition of land, with or without structure, from K.M. 248.875 to K.M. 270.000 (Vaniampara Thrissur Section) on National Highway No. 47 in Thrissur District in the State of Kerala.
- (7) S.O. 707 (E), dated the 15 March, 2013, regarding acquisition of land, with or without structure, from K.M. 100.000 to K.M. 165.000 (Vikravandi Kumbakonam -Thanjavur Section) on National Highway No. 45C in Thanjavur District in the State of Tamil Nadu.
- (8) S.O. 711 (E), dated the 15 March, 2013, regarding acquisition of land, with or without structure, from K.M. 122.000 to K.M. 173.500

(Karaikudi - Ramanathapuram Section) on National Highway No. 210 in Ramanathapuram District in the State of Tamil Nadu.

- (9) S.O. 1303 (E), dated the 21 May, 2013, regarding acquisition of land, with or without structure, from K.M. 538.000 to K.M. 604.000 on National Highway No. 37 in Dibrugarh District in the State of Assam.
- (10) S.O. 1418 (E), dated the 4 June, 2013, regarding acquisition of land, with or without structure, from K.M. 155.200 to K.M. 214.000 (Tindivanam Krishnagiri Section) on National Highway No. 66 in Krishnagiri District in the State of Tamil Nadu.
- (11) S.O. 1757 (E), dated the 19 June, 2013, regarding acquisition of land, with or without structure, from K.M. 304.170 to K.M. 341.600 (Tirupati Andhra Pradesh/ Tamil Nadu Border Section) on National Highway No. 205 in Chittoor District in the State of Andhra Pradesh.
- (12) S.O. 2137 (E), dated the 11 July, 2013, regarding acquisition of land, with or without structure, from K.M. 40.000 to K.M. 85.600 (Tindivanam Krishnagiri Section) on National Highway No. 66 in Viluppuram District in the State of Tamil Nadu.
- (13) S.O. 2382 (E), dated the 6 August, 2013, regarding acquisition of land, with or without structure, from K.M. 20.200 to K.M. 80.400 (Vikravandi Kumbakonam Thanjavur Section) on National Highway No. 45C in Cuddalore District in the State of Tamil Nadu.
- (14) S.O. 2564 (E), dated the 23 August, 2013, regarding acquisition of land, with or without structure, from K.M. 538.000 to K.M. 604.000 (Jorhat Dibrugarh Section) on National Highway No. 37 in Dibrugarh District in the State of Assam.
- (15) S.O. 2565 (E), dated the 23 August, 2013, regarding acquisition of land, with or without structure, from K.M. 10.000 to K.M. 94.000 (Tiruchirappalli Karaikudi Section) including Trichy Bypass from K.M. 109.558 to K.M. 135.930 on National Highway No. 210 and 67 in Pudukkottai District in the State of Tamil Nadu.

- (16) S.O. 2568 (E), dated the 23 August, 2013, regarding acquisition of land, with or without structure, from K.M. 0.000 to K.M. 20.200 (Vikravandi Kumbakonam Thanjavur Section) on National Highway No. 45C in Viluppuram District in the State of Tamil Nadu.
- (17) S.O. 2684 (E), dated the 5 September, 2013, regarding acquisition of land, with or without structure, from K.M. 33.412 to K.M. 93.000 (Athipalli Krishnagiri Section) on National Highway No. 7 in Krishnagiri District in the State of Tamil Nadu.
- (18) S.O. 3425 (E), dated the 12 November, 2013, regarding acquisition of land, with or without structure, from K.M. 453.000 to K.M. 487.000 on National Highway No. 37 in Jorhat District in the State of Assam.
- (19) S.O. 3464 (E), dated the 25 November, 2013, regarding acquisition of land, with or without structure, from K.M. 439.000 to K.M. 453.000 on National Highway No. 37 in Jorhat District in the State of Assam.
- (20) S.O. 3684 (E), dated the 17 December, 2013, regarding acquisition of land, with or without structure, from K.M. 185.980 to K.M. 260.200 (Kozhikode Section) on National Highway No. 17 in Kozhikode District in the State of Kerala.
- (21) S.O. 3711 (E), dated the 18 December, 2013, amending Notification No. S.O 1303 (E), dated the 21 May, 2013, to substitute certain entries in the original Notification.
- (22) S.O. 55 (E), dated the 9 January, 2014, regarding acquisition of land, with or without structure, from K.M. 76.800 to K.M. 150.000 (Yadgiri Warangal Section) on National Highway No. 202 (New N.H. No. 163) in Warangal District in the State of Andhra Pradesh.
- (23) S.O. 68 (E), dated the 9 January, 2014, regarding acquisition of land, with or without structure, from K.M. 76.800 to K.M. 150.000 (Yadgiri Warangal Section) on National Highway No. 202 (New N.H. No. 163) in Warangal District in the State of Andhra Pradesh.

- (24) S.O. 152 (E), dated the 21 January, 2014, regarding acquisition of land, with or without structure, from K.M. 76.800 to K.M. 150.000 (Yadgiri Warangal Section) on National Highway No. 202 (New N.H. No. 163) in Warangal District in the State of Andhra Pradesh.
- (25) S.O. 159 (E), dated the 21 January, 2014, regarding acquisition of land, with or without structure, from K.M. 76.800 to K.M. 150.000 (Yadgiri Warangal Section) on National Highway No. 202 (New N.H. No. 163) in Warangal District in the State of Andhra Pradesh.
- (26) S.O. 246 (E), dated the 27 January, 2014, regarding acquisition of land, with or without structure, from K.M. 682.980 to K.M. 741.202 (Chennai Kolkata Corridor) on National Highway No. 16 (Old N.H. No. 5) in Visakhapatnam District in the State of Andhra Pradesh.
- (27) S.O. 364 (E), dated the 10 February, 2014, declaring new National Highway No. 169A and inserting its description in the Schedule of the Act.
- (28) S.O. 766 (E), dated the 14 March, 2014, declaring new National Highway No. 334B and inserting its description in the Schedule of the Act.
- (29) S.O. 768 (E), dated the 14th March, 2014, declaring new National Highways Nos. 310A, 710 and 510 and inserting their description in the Schedule of the Act.
- (30) S.O. 769 (E), dated the 14 March, 2014, publishing Corrigendum to Notification No. S.O. 364 (E), dated the 10th February, 2014.
- (31) S.O. 772 (E), dated the 14 March, 2014, declaring new National Highway No. 150 Extn. and inserting its description in the Schedule of the Act.
- (32) S.O. 775 (E), dated the 14 March, 2014, declaring new National Highways Nos. 563 and 365A and inserting their description in the Schedule of the Act.
- (33) S.O. 836 (E), dated the 20 March, 2014, declaring new National

Highways Nos. 154A, 505 and 503 Extn and inserting their description in the Schedule of the Act.

- (34) S.O. 837 (E), dated the 20 March, 2014, amending Notification No.
 S.O. 689 (E), dated 4th April, 2011, to substitute certain entries in the original Notification.
- (35) S.O. 839 (E), dated the 20 March, 2014, amending Notification No. S.O. 689 (E), dated the 4th April, 2011, to substitute certain entries in the original Notification.
- (36) S.O. 841 (E), dated the 20 March, 2014, amending Notification No.S.O. 689 (E), dated 4th April, 2011, to substitute certain entries in the original Notification.
- (37) S.O. 842 (E), dated the 20 March, 2014, declaring new National Highways Nos. 248A, 325 and 25 Extn. and inserting their description in the Schedule of the Act.
- (38) S.O. 838 (E), dated the 20 March, 2014, declaring new National Highways Nos. 848B and 251 and inserting their description in the Schedule of the Act.
- (39) S.O. 864 (E), dated the 21 March, 2014, declaring new National Highways Nos. 103A, 703A and 754 and inserting their description in the Schedule of the Act.
- (40) S.O. 865 (E), dated the 21 March, 2014, amending Notification No. S.O. 689 (E), dated the 4 April, 2011, to substitute certain entries in the original Notification.
- (41) S.O. 869 (E), dated the 21st March, 2014, declaring new National Highway No. 326A and inserting its description in the Schedule of the Act.
- (42) S.O. 870 (E), dated the 21 March, 2014, declaring new National Highways Nos. 333A, 527A and 219 and inserting their description in the Schedule of the Act.
- (43) S.O. 871 (E), dated the 21 March, 2014, declaring new National Highway No. 512 and inserting its description in the Schedule of the Act.

- (44) S.O. 872 (E), dated the 21 March, 2014, amending Notification No.S.O. 689 (E), dated the 4 April 2011, to substitute certain entries in the original Notification.
- (45) S.O. 873 (E), dated the 21 March, 2014, declaring new National Highways Nos. 133A, 419 and 143A and inserting their description in the Schedule of the Act.
- (46) S.O. 866 (E), dated the 21 March, 2014, declaring new National Highways Nos. 185 and 183A and inserting their description in the Schedule of the Act.
- (47) S.O. 1121 (E), dated the 22 April, 2014, regarding rate of fee to be collected from users of the stretch from K.M. 298.075 near Madhopura Junction to K.M. 341.047 (after Sikar Town) (Reengus Sikar Section) (Proposed Chainage from K.M. 298.075 to K.M. 341.962) on National Highway 11 in the State of Rajasthan.

[Placed in Library. for (1) to (47) See No. L.T. 642/16/14]

(ii) A copy (in English and Hindi) of the Ministry of Road Transport and Highways Notification No. NHAl/14026/10/2013-Admn., dated the 23rd December, 2013, publishing the National Highways Authority of India (House Rent Allowance and Leased Accommodation) Regulations, 1997, under Section 37 of the National Highways Authority of India Act, 1988.

[Placed in Library. See No. L.T. 765/16/14]

II. A copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of Shipping) and the Kamarajar Port Limited, for the year 2014-15.

[Placed in Library. See No. L.T. 641/16/14]

STATEMENTS BY MINISTERS

Status of implementation of recommendations contained in the Thirty-seventh Report of the Department-related Parliamentary Standing Committee on Energy

THE MINISTER OF STATE IN THE MINISTRY OF POWER; THE MINISTER OF STATE OF THE MINISTRY OF COAL AND THE MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI PIYUSH GOYAL): Sir, I make a statement regarding Status of implementation of recommendations contained in